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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.306/2004
in
O.A. NO.2126/2004

This the 14th day of December 2004.

HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)

Union of India & Ors. ... Applicants

Versus

R. S. Sharma ... Respondent

ORDER (IN CIRCULATION)

Respondents in the OA seek review of Tribunal's order dated 27.9.2004 whereby OA No.2126/2004 was allowed in terms stated in the order.

2. It has been stated in the review application that while the respondents had time available till 27.10.2004 to file their detailed reply 16, the case was disposed of on the basis of respondents' short reply.

3. I have gone through the records of the case. True, the respondents have not filed detailed reply to the OA; in the short reply they had stated, "the respondents have no objection in giving him an opportunity to opt for station(s) of his choice. The respondents would consider his option and pass fresh orders after considering applicant's option". The learned counsel of both sides were heard in detail. The learned counsel of respondents in the OA did not state any objection to disposal of the OA on the basis of their short reply. When respondents had agreed in the short reply that they had no objection in giving the applicant in the OA an opportunity of opting for station(s) of his choice and that they would consider his

option and pass fresh orders, the plea taken in the present review application is merely an afterthought and there is no apparent mistake of fact or of law. This review application is merely an attempt for re-arguing the case which is impermissible in law.

4. The review application is dismissed, therefore, in circulation.

V. Majotra
14.12.09
(V. K. Majotra)
Vice-Chairman (A)

/as/